

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 47 of 2018

IN THE MATTER OF:

K. Kuppuswamy **...Appellant**

Vs

State Bank of India & Ors **....Respondents**

With
Company Appeal(AT)(Insolvency) No. 48 of 2018

IN THE MATTER OF:

K. Kuppuswamy **...Appellant**

Vs

State Bank of India & Ors **....Respondents**

Present:

For Appellant: **Mr. Arun Kathpalia, Senior Advocate assisted by Mr. S. Santanam Swaminadhan, Mr. Rohan Rajasekhar and Ms. Nishtha Khurana, Advocates.**

For Respondents: **Mr. E. Omprakash, Senior Advocate with Ms. Madhusmita Bora, Advocates for Respondent No. 1.**

Mr. B. Dhanaraj, Mr. G. Ananda Selvam, Advocates for Respondent No. 3.

Mr. G.V. Ravi Kumar- Liquidator.

ORDER

16.05.2018 By way of last chance, Respondents are allowed to file reply affidavits within two weeks. Rejoinders, if any, may be filed by the Appellant(s) within a week thereof. Post these appeals for hearing on **11th July, 2018**.

Until further order, liquidation proceeding in question shall remain stayed. Liquidator/Committee of Creditors/Directors of the 'Corporate Debtor' or any other person will not act on the basis of advertisement nor will sale or confirm sale of movable or immovable property nor alienate any of the property

of the 'Corporate Debtor', thereby parties will maintain status quo with regard to the movable and immovable properties of the 'Corporate Debtor'.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

Akc/gc